NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.11/(MAH)/2016

CORAM:

Present: SHRI M. K. SHRAWAT MEMBER (J)

> SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.12.2017

NAME OF THE PARTIES: Mr. Nitin Madhukar Ligde V/s. M/s. SLN Pharmachem Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241(1) of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
5	WIIMILM	PCS for Respondent NO. 2	Wooneym
	BAN CRIERA	Respondent MU.	S
2)	BHARAT GADI	HANZ Afri- Por Perkinn	x Flass
	-Tejesh Dant		
	Associates.		
	Africations		

COMMON ORDER

<u>C.P. No. 11/241(1)/NCLT/MB/MAH/2016</u> <u>C.P. No. 32/241,242,244,246/NCLT/MB/MAH/2017</u>

- 1. The Learned Representatives of both the sides are present.
- Vide Order dated 06.06.2017 the C.A. Mr. Patil Ranadive and Associates was appointed and directed to submit Valuation Report in respect of Shares is still awaited. Directed to submit the Report positively on or before 10.01.2018.
- 3. It is stated that one of the Party in the litigation Mr. Abhay Parulekar has certain objections. He is directed to place all objections before this Bench instead of making any further objections before the Valuer so that the Valuation can be finalized.

..2..

<u>C.P. No. 11/241(1)/NCLT/MB/MAH/2016</u> C.P. No. 32/241,242,244,246/NCLT/MB/MAH/2017

-2-

- The Valuer is also directed not to entertain any objections and direct the objectors to place its objections before this Bench.
- 5. The matter is now listed for hearing on **16.01.2018**.

Sd/-BHASKARA' PANTULA MOHAN Member (Judicial)

07.12.2017 aah

Ĉ,

Sd/-

M.K. SHRAWAT Member (Judicial)